

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**

**CP (IB) No. 288/Chd/Hry/2023**

**IN THE MATTER OF:**

**Indiabulls Housing Finance Ltd.**

**...Petitioner-Financial Creditor**

**Versus**

**Mahira Infratech Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner**

: Ms. Ankita Bajpai & Mr. Shaurya Shyam,  
Advocates

**For the Respondent**

: Ms. Manisha Sharma, Advocate

**For the Asset Care and  
Reconstruction Enterprise  
Ltd.**

: Ms. Vatsala Kak & Mr. Sagar Thakkar,  
Advocates

**ORDER**

It is stated by learned counsel for the Applicant that the application for substitution of financial creditor was filed but that was under objection and now the objection has been removed and it has been re-filled. Therefore, ld. counsel for the applicant is directed to supply the copy of the re-filed application to opposite counsel. It is further stated by learned counsel for the applicant that she has physically filed the application for substitution of financial creditor vide diary No.01963 dated 16.07.2024, but it is not put

before us. Reply, if any, to this application may be filed at least one week before the next date of hearing.

List the matter on 07.08.2024.

**Sd/-**  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**